

Bill No. 31-F of 2003

THE CONSTITUTION (EIGHTY-SEVENTH AMENDMENT) ACT, 2003

(AS PASSED BY THE HOUSES OF PARLIAMENT)

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ACT

further to amend the Constitution of India.

BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Eighty-seventh Amendment) Act, 2003. Short title.
2. In article 81 of the Constitution, in clause (3), in the proviso, in clause (ii), for the figures “1991”, the figures “2001” shall be substituted. Amendment of article 81.

Amendment
of article 82.

3. In article 82 of the Constitution, in the third proviso, in clause (ii), for the figures "1991", the figures "2001" shall be substituted.

Amendment
of article
170.

4. In article 170 of the Constitution,—

(i) in clause (2), in the *Explanation*, in the proviso, for the figures "1991", the figures "2001" shall be substituted;

(ii) in clause (3), in the third proviso, in clause (ii), for the figures "1991", the figures "2001" shall be substituted.

Amendment
of article
330.

5. In article 330 of the Constitution, in the *Explanation*, in the proviso, for the figures "1991", the figures "2001" shall be substituted.